

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 12-07-2024 AT  
11.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : --**

**PETITION NUMBER : CP(IB)/16(CHE)/2024**

**NAME OF THE PETITIONER : EMKAY Financial Services**

**NAME OF THE RESPONDENT(S) : SVARYU Energy Ltd**

**UNDER SECTION : Sec 7 Rule 4 of IBC, 2016**  
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**ORDER**

Ld. Counsel Mr. Chirag Bhavsar for the Petitioner.

The Counsel for the Petitioner stated that the Respondent has not complied with the commitment made before this Tribunal on 09.05.2024 stating that he would be making full and final settlement by 10.07.2024. Therefore the case will be adjudicated on merits.

Reply has not been filed. Reply be filed within 2 weeks. This is the final opportunity failing which right to file reply will be closed.

Rejoinder be filed within a week thereafter

List the Petition for hearing on **02.09.2024**.

Sd/-  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

Sd/-  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk